

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 217**  
**(IB)-137(ND)2018**  
**IA-6152/2022, CA-1438/2020\*,**  
**IA-1576/2020, Cont. Petition03/2022,**  
**Cont. Petition06/2022,**  
**IA-1035/2022, IA-2026/2022**

**IN THE MATTER OF:**

**M/s. Power 2 SME Pvt. Ltd.**

... **Appellant/Petitioner**

**Versus**

**M/s. Uttam Strips Ltd.**

... **Respondent**

**Under Section: 8 & 9 of IBC, 2016**

**Order delivered on 20.03.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Appellant** : Adv. Raxhmi Balia, Adv. Gurkirat Karu a/w Adv. Gulshan Khan for Rajasthan

**For the Respondent** :

**For SRA** : Adv. Ankur Mittal, Adv. Joyesh Gupta, Adv. Yashika, Sharma

**For I. T. Deptt.** : Adv.Shlok Chandra Sr Standing counsel alongwith Adv. Madhavi Shukla Adv. Priya Sarkar Jr Standing Counsel

**For EPFO** : Adv. Rony John, Adv. Piyush Swami, Adv. Amay Bahri in IA 6152/2022 and IA 1035/2022

**For Jaipur Vidyut Vitran Nigam** : Adv. Shrey Yadav, in CA-1438/2020 & IA 1576/20

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

Due to paucity of time, the matter is re-notified to 25.04.2024.

**(COURT FFICER)**